



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 200 of 2006.

Applicant (s) S. Debanandam Respondent (s) Union of India for them.

Advocate for Applicant (s) Mr. Deba Borata Padhe Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
I.P.O of Rs. 50/- filed. Copy served. Defects pointed out in Scrutiny may kindly be seen. For favour of Registration/ Consideration please as per memo	<p>REGISTER</p> <p>Shesh S/o Regd. 03.03.06.</p>
<p><u>3.3.06.</u></p> <p><u>Later</u> Defects removed. For favour of Registration please</p>	<p><u>Order dated 06.03.06</u></p> <p>Recruitment of Group-D staff for Khurda Road Division of East Coast Railways (pertaining to Advertisement/Notification No.1/98 dtd.05.11.98) is the subject matter of consideration in this Original Application filed under Section 19 of the Administrative Tribunals Act, 1985.</p>
<p><u>3.3.06.</u></p> <p><u>S.o (J)</u></p> <p><u>3/3/06</u></p> <p><u>Shesh</u></p>	<p>It appears, Applicant was a candidate for the post in question. It appears he was issued with an admit card to face the physical test, which he attended. It appears he was also called to the written test and, it is alleged by the Applicant, that he came out successfully in both the said</p>
<p><u>S.o (J)</u></p> <p><u>03.03.06.</u></p>	

Notes of the Registry

Orders of the Tribunal

For admission with
Interim order.
Copy Served.

AB
3.3.06

Received Rs 200.00 only
towards cost of spl. messenger
for R-2,3 & 4.

AB (B.B.B)
Cashier
6.3.06

Copy of Order may
be given to both the
Counsel and copy of
Order along with copy
of OA may be sent
to R-1 by Post and
R-2 R-3 & R-4 by
spl. messenger.

AB
6/3/06

W
6/3/06
S.O.(J)

tests ^{and} ~~and~~ that he was called to produce his original certificates for verification that was also taken on 01.10.04. It has been alleged that after verifying all his original testimonials, the verifying authorities told him, verbally, that he has been dis-qualified. It has been alleged further that after that date (01.10.04), Applicant repeatedly approached the Authorities (by submitting representations) and no heed having been paid to his grievances, he approached this Tribunal in an earlier O.A. No. 200/05, which was withdrawn by him on 30.06.05 with liberty to approach this Tribunal again. It appears, on 05.09.05, Applicant submitted a representation to the DRM(P) of Khurda Road Division of East Coast Railways and that, without hearing anything from the Respondents side, he has again filed the present O.A. No. 200/06 for redressal of his grievances.

Heard Mr. D. B. Padhi, Id. Counsel appearing for the Applicant and Mr. R. C. Rath, Id. Standing Counsel for the Railways; on whom a copy of this O.A. had already been served.

Since it is alleged by the Applicant that he came out successfully in the Physical Test and also in the Written Test and that he was called for verification of his original documents/testimonials, the Respondents/the Recruiting Authorities are under obligation to intimate him as to what had happened to his case. It appears, as disclosed by the Applicant, he was informed by the testimonials verifying authorities that he was disqualified. Yet the reasons for his dis-qualification ought to

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

have been made known to him.

In the aforesaid premises, this O.A. is hereby disposed of with a direction to the Respondents to intimate the result of ~~his~~ ^{the Applicant} case ~~the reason for declaring him~~ ^{the Applicant} dis-qualified; by end of March, 2006.

With the aforesaid observation and direction, this O.A. stands disposed of at the admission stage.

Send copies of this order to the Respondents, along with copies of the present O.A. No. 200/06, at the cost of the Applicant.

Mr. Padhi, Ld. Counsel appearing for the Applicant undertakes to deposit the required postage ^{the copy of the} for transmission of the order and O.A. to Res. No. 1 and one set of special messenger cost for transmission of this order and copies of this O.A. to the Res. Nos. 2, 3 & 4, in course of the day.

Applicant should approach the Respondents Nos. 2 & 3 on 10.03.06 with all his original testimonials and a copy of this order. The ^{on that date,} Res. No. 2 [^] should cause necessary re-verification of the original testimonials of the Applicant, before communicating the final views in the matter relating to the case of the Applicant.

Free copies of this order be handed over to the Ld. Counsel appearing for both the parties. A free copy of this order be also sent to the Applicant in the address given in the O.A.

Y
CC
6/3/06
Member (J)